

Mr. Speaker: I think the hon. Member is coming to very hasty conclusion about it. The conditions necessary are not being observed by the Members. I am myself disturbed by these interferences. I distinctly hear some talk going on, here. Perhaps the microphones are working too powerfully.

NOTIFICATION UNDER CALCUTTA PORT ACT

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to lay on the Table a copy of each of the following papers, in pursuance of subsection (1) of section 6 of the Calcutta Port Act, 1890:

- (i) Ministry of Transport's Notification No. 9-PI(1)/52, dated the 6th March, 1952; and
- (ii) Statement showing the redistribution of seats of elected commissioners on the Calcutta Port Commission.

(Placed in Library. See No. P-10/52).

DISPLACED PERSONS (CLAIMS) AMENDMENT BILL

The Minister of Rehabilitation (Shri A. P. Jain): I beg to move for leave to introduce a Bill to amend the Displaced Persons (Claims) Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Displaced Persons (Claims) Act, 1950."

The motion was adopted.

Shri A. P. Jain: I introduce the Bill.

INDIAN TARIFF (SECOND AMENDMENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

RESERVE AND AUXILIARY AIR FORCES BILL

The Minister of Defence (Shri Gopalaswami): I beg to move for leave to introduce a Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith."

The motion was adopted.

Shri Gopalaswami: I introduce the Bill.

MOTION ON ADDRESS BY THE PRESIDENT.—Contd.

Mr. Speaker: We shall now resume the debate on the Presidential Address. I need not, I think, read out the Motion of Thanks as it will only take time. I will now call upon speakers, and I will make a request in view of the large number of members who seem to be anxious to speak. It will be better if the hon. Members will stick to certain specific points if they can, and be as short as possible. Of course, I have set not more than 15 minutes, but it does not mean it should not be less than 15 minutes, and if Members observe a general rule of about ten minutes, it will be very much the better.

There is an announcement which I have to make, and that is, a request has been made to me and fairly supported by sections of this House, that instead of meeting from 10-45 A.M. to 5 P.M., we should have one sitting and the House may meet in the morning only from 8-15 a.m. to 1-0 p.m. I think that suits the convenience of Members. Now, this change will come into force from day after tomorrow. The point is that I do not like to disturb now the present timing arrangements about this debate; and therefore, after this debate is over by tomorrow, we will have the sitting at the changed timings from day after tomorrow. Of course, the question hour continues, unless it is the pleasure of the House to drop it.